

- (2) S.O. 398 (E), dated the 8th February, 2016, appointing Shri Vijay Venkatarao Patil, City and Additioinal Sessions Judge Greater Bombay as the Judge to preside over the Special Court for the State of Maharashtra.
- (3) S.O. 399 (E), dated the 8th February, 2016, appointing Shri Kishore Kumar, (District Judge), Presiding Officer, Designated Court under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorism Acts (TADA/POTA) (3rd Additional District and Sessions Judge), at Jammu to preside over the Special Court for the State of Jammu and Kashmir.
- (4) S.O. 400 (E), dated the 8th February, 2016, appointing Shri Salam Imocha Singh District and Sessions Judge, Manipur, East Imphal to preside over the Special Court for the State of Manipur.
- (5) S.O. 1097 (E), dated the 15th March, 2016, amending Notification No. S.O. 952 (E), dated the 29th April, 2011, to substitute certain entry in the original Notification. [Placed in Library. For (1) to (5) *See* No. L.T. 4793/16/16]

I. Notifications of the Ministry of Home Affairs

II. Report and Accounts (2014-15) of the National Foundation for Communal Harmony, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU): Sir, I lay on the Table:—

- I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-clause (2) of Section 2 of the Foreigners Order, 1948:—
 - (1) S.O. 1816 (E), dated the 6th July, 2015, appointing Commissioner of Police, Siliguri, as the "Civil Authority" for the purpose of the Foreigners Order 1948 for the Immigration Check Post located at Phulbari in the jurisdiction of Government of West Bengal with effect from 06.06.2015.
 - (2) S.O. 1818 (E), dated the 6th July, 2015, appointing Foreigners Registration Officer, Madurai District, as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at Madurai Airport in the jurisdiction of Superintendent of Madurai District with effect from 01.09.2012.
 - (3) S.O. 1505 (E), dated the 8th June, 2015, appointing Supereintendent of Police, Lakshadweep U.T., as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at Agatti and Minicoy Islands in the jurisdiction of Lakshadweep U.T. with effect from 30.06.2015.

- (4) S.O. 2016 (E), dated the 23rd July, 2015, appointing Foreigners Registration Officer, Bhubaneswar District, as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at Biju Patnaik Airport Bhubaneswar in the jurisdiction of Superintendent Registration Officer of Bhubaneswar District with effect from 10.07.2015.

[Placed in Library. For (1) to (4) *See* No. L.T. 4800/16/16]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920:—

- (1) S.O. 1815 (E), dated the 6th July, 2015, designating Phulbari in West Bengal as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (2) S.O. 1817 (E), dated the 6th July, 2015, designating Madurai Airport of Tamilnadu State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (3) S.O. 1504 (E), dated the 8th June, 2015, designating Agatti and Minicoy Islands in Lakshadweep U.T. as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (4) S.O. 2017 (E), dated the 23rd July, 2015, designating Biju Patnaik Airport, Bhubaneswar of Odisha State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

[Placed in Library. For (1) to (4) *See* No. L.T. 4801/16/16]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 167 of the Assam Rifles Act, 2006:—

- (1) G.S.R. 26, dated the February 21 – February 27, 2016 (Weekly Gazette), publishing the Assam Rifles, Naib Subedar (Teacher), Group 'B' Combatised Posts Recruitment Rules, 2016.
- (2) G.S.R. 225, dated the November 29 – December 5, 2015 (Weekly Gazette), publishing the Assam Rifles Subedar Major (Buildings and Roads) (Engineers) Group 'B' Posts (Combatised) Recruitment Rules, 2015.

[Placed in Library. For (1) and (2) *See* No. L.T. 4802/16/16]

- (3) G.S.R. 226, dated the November 29 – December 5, 2015 (Weekly Gazette), publishing the Assam Rifles Subedar Major Store Keeper Technical (Engineers), Group 'B' (Combatised) Recruitment Rules, 2015. [Placed in Library. *See* No. L.T. 4872/16/16]
- (4) G.S.R. 223, dated the November 22 – November 28, 2015 (Weekly Gazette), publishing the Assam Rifles Naib Subedar (Electrician Motor Vehicle), Group 'B' Combatised Post Recruitment Rules, 2015. [Placed in Library. *See* No. L.T. 4802/16/16]
- (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Border Management), under Section 36 of the Land Ports Authority of India Act, 2010:—
- (1) F. No. 13/12/2012-LPAI, dated the 9th March, 2016, publishing the Land Ports Authority of India (Conditions of Service of Officers and Other Employees) Regulations, 2016.
- (2) F. No. 13/12/2012-LPAI, dated the 9th March, 2016, publishing the Land Ports Authority of India (Officers and other Employees) Recruitment Regulations, 2016. [Placed in Library. For (1) and (2) *See* No. L.T. 4652/16/16]
- II. A copy each (in English and Hindi) of the following papers:—
- (a) Annual Report and Accounts of the National Foundation for Communal Harmony, New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 4799/16/16]

Notification of the Ministry of Mines

खान मंत्रालय में राज्य मंत्री तथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय): महोदय, मैं खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप धारा (1) के अधीन, खनिज संरक्षण और विकास (संशोधन) नियम, 2016 को प्रकाशित करने वाली खान मंत्रालय की अधिसूचना सं. सा.का.नि. 430(अ), दिनांक 19 अप्रैल, 2016 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 4768/16/16]
